

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.127
C.P.(IB)/57(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Jagdish Prasad Saboo

.....Applicant

.....Respondent

Order delivered on: 19/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Dev Shah, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv.
For the Respondent :Ms. Rajshree Bohra, Ld. Adv.

ORDER

This is an application filed under Section 95 of IB Code, 2016 by the Applicant/Financial Creditor against the Respondent Guarantor of Corporate Debtor, M/s. Surya Exim Limited.

IRP is not present during the hearing. IRP report has been taken on record vide order dated 10.05.2022 which is available on record. Matter is passed over for appearance of the IRP.

The IRP appointed by this Tribunal has already filed its report under Section 99 of the IB Code, 2016 on 05.05.2022. The Respondent Guarantor has also filed reply on 07.07.2022 .

We have heard the counsel for the applicant along with IRP as well as the counsel for the respondent guarantor.

The order is reserved.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)